

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

RA 109/2017 in  
OA 649/2016

New Delhi, this the 2nd day of May, 2017

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Umrao Singh  
S/o Shri Kanhaiya Lal  
Aged about 55 years  
R/o M.C.F. 76, Gali No.3  
Mahabir Colony, P.S. City Ballabghar  
The. Ballabghar, Distt. Faridabad  
Haryana

....Applicant/  
Review Applicant

Vs.

1. Commissioner of Police, Delhi  
Police Headquarters  
Indraprastha Estate  
New Delhi
2. Addl. Deputy Commissioner of Police,  
South East Distt.,  
Delhi

.... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 27.03.2017 passed in OA 649/2016.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in

particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Dr. Brahm Avtar Agrawal)  
Member (J)

(P.K. Basu)  
Member (A)

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